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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.213/00889/2019

Dated this Tuesday, the 04th day of February, 2020

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
R.N.SINGH, MEMBER (J)**

G.S.Kubal, Resident of H.No.850, Journalist Colony,
Porvorim, Bardez Goa 403 521.

Last employed with Regional Provident Fund Commissioner
EPFO, Bhavishya Nidhi Bhavan,
24, Patto, Panaji Goa 403 001. - Applicant
(By Advocate Shri A.F.Naik)

Versus

1. The Union of India through Secretary,
Ministry of Labour & Employment,
Shrama Shakti Bhavan, Rafi Marg, New Delhi 110 004.
2. The Central Provident Fund Commissioner,
EPFO, Bhavishya Nidhi Bhavan,
14-Bhikaji Cama Place, New Delhi 110 066.
3. The Regional Provident Fund Commissioner,
E.P.F.O., Bhavishya Nidhi Bhavan,
24, Patto, Panaji Goa 403 001. - Respondents

ORAL ORDER
Per : R.N.Singh, Member (Judicial)

Shri A.F.Naik, learned counsel for the applicant.

2. After arguing at length, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file a better OA in accordance with law.
3. In view of the aforesaid, the OA is dismissed as withdrawn.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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